

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 40**

**CP/295(MB)2023**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **25.04.2024**

NAME OF THE PARTIES: **DEEPAK BHAGWANDAS RAHEJA V/s SEA  
PRINCESS DEVELOPERS PRIVATE LIMITED**

Section 241(1) Sec. 242(4) of the Companies Act, 2013

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**ORDER**

Adv. Nausher Kohli a/w Munaf Virjee & Akash Agarwal i/b AMR Law present. Adv. Shyam Kapadia a/w Adv. Jayesh for the Respondent No.2 and 5 present. Av. Vijay Parekh for the Respondent No.3 & 4 is present.

Heard both the Counsels and the matter is **Reserved for Orders**. Both the parties shall be at liberty to place on record the Synopsis of arguments in not more than 5 pages within one (1) week.

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**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**